

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

IA NO. 37527/21 IN Petition(s) for Special Leave to Appeal (Cr1.)
No(s). 7502/2019

(Arising out of impugned final judgment and order dated 28-02-2019
in CRLAP No. 1056/1983 passed by the High Court Of Judicature At
Allahabad)

RAVINDRA SINGH & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

Date : 29-07-2021 This petition was mentioned today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. Sibor Sankar Mishra, AOR (mentioned by)

For Respondent(s) Mr. Ankit Goel, AOR
Ms. Abha R. Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

Not to be deleted from the Cause List dated
20.08.2021.

(Geeta Ahuja)
Court Master

(Anand Prakash)
Court Master